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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ O.M.P. (COMM) 204/2019 & I.A. 7309/2019

NTPC LIMITED Petitioner

Through: Ms.Maninder Acharya, ASG and

Mr.Rupinder Singh Suri, Senior Advocate with Ms.Bani Dikshit, Ms.Suruchi Suri, Mr.Viplav Acharya

and Ms.Dipika Jain, Advocates

versus

JINDAL ITF LIMITED & ANR. Respondents

Through: Mr.Sudhir Nandrajog, Senior

Advocate with Mr.Manoj K. Singh, Mr.Nilaya Bandyopadhyay and

Mr.Rajdutt S. Singh, Advocates

CORAM:

HON'BLE MR. JUSTICE J.R. MIDHA

% ORDER 19.11.2019

Learned ASG seeks time to file response to the affidavit of the respondent in terms of para 6 of order dated 23rd September, 2019. Let the same be filed within three weeks.

The rejoinder to the reply of the respondent be also filed by the petitioner within two weeks.

List for hearing on 12th December, 2019.

Both the parties shall file brief note of submissions not exceeding three pages along with copies of the relevant documents/judgments on which they wish to rely with relevant portions duly highlighted for the convenience of this Court before the next date of hearing.

Interim order to continue till the next date of hearing.

J.R. MIDHA, J.

NOVEMBER 19, 2019/ds